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Title: Regarding judicial enquiry into death of protestors during CAA Protests in Assam-laid.

SHRI GAURAV GOGOI (KALIABOR): During the spontaneous street protest against the “Citizenship Amendment Act (CAA)” that broke out across the state of Assam in December 2019, five young, unarmed protestors died as a result of police firing. These young protestors were Sam Stafford, Dipanjal Das, Abdul Alim, Ishwar Nayak, and Dwijendra Panging.

The people of Assam do not accept the Citizenship Amendment Act because this violates the Assam Accord and makes the NRC toothless. Further the Act is unconstitutional as it violates the basic structure of the Indian Constitution and is against articles 14 and 21. Therefore, I urge the Government to set up a judicial enquiry into the death of 5 young martyrs during the anti CAA protests in Assam.

